

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50062 OF 2017

(Arising out of Order-in-Appeal No. 404-408(AK)/ST/JPR/2016 dated 14.10.2016
passed by the Commissioner of Central Excise & Service Tax, Udaipur)

Ganesh Chandra Vyas

C-180, Devariya Balaji Road, Sanjay Road
Bhilwara (Rajasthan)

.....Appellant

VERSUS

Commissioner of Central Excise & CGST

New CR Building, C-Scheme, Statute Circle
Jaipur

....Respondent

APPEARANCE:

Ms. Kainat, Advocate of the Appellant

Dr. Radhey Tallo, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50602/2022

DATE OF HEARING/DECISION : July 12, 2022

JUSTICE DILIP GUPTA :

It is stated by learned Authorized Representative appearing for the Department that a certificate in Form-IV has been issued regarding full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**